

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND
SHRI A.N.MISSHRA, ACCOUNTANT MEMBER**

**ITA No.5612/Del/2017
(ASSESSMENT YEAR 2011-12)**

Add.CIT, Special Range-9, New Delhi.	Vs.	M/s. Virgin Mobile India Pvt. Ltd., 2-A, Old Ishwar Nagar, Main Mathura Road, New Delhi-110 065. PAN –AADCR 5798J
(Appellant)		(Respondent)

Appellant By	Sh. Atigu Ahmed, Sr. DR
Respondent by	Sh. Kamal Arya, Adv.
Date of Hearing	22.02.2021
Date of Pronouncement	22.02.2021

ORDER

PER SUDHANSHU SRIVASTAVA, JM:

This appeal is preferred by the Revenue against order dated 31.03.2017 passed by the Learned Commissioner of Income Tax (Appeals)-15, New Delhi {CIT(A)} for Assessment Year 2011-12.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee and that Form-III has also been received.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 22nd February, 2021.

Sd/-
(A.N.MISSHRA)
ACCOUNTANT MEMBER
Dated: 22/02/2021
PK/PS

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI